

**NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH, COURT – II  
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL  
COMPANY LAW TRIBUNAL, CHENNAI BENCH, HELD ON 17-04-2024 AT  
10.30 A.M. THROUGH VIDEO CONFERENCING:**

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**PRESENT : SHRI. JYOTI KUMAR TRIPATHI, HON'BLE MEMBER (JUDICIAL)  
SHRI. RAVICHANDRAN RAMASAMY, HON'BLE MEMBER (TECHNICAL)**  
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**APPLICATION NUMBER** : --

**PETITION NUMBER** : Company Appeal(CA)/48(CHE)2023

**NAME OF THE PETITIONER** : Income Tax Department

**NAME OF THE RESPONDENT(S)** : Surya Plots & Flats Pvt Ltd

**UNDER SECTION** : Sec 252(1) of CA, 2013 r/w Rules 11 & 87A  
of NCLT Rules, 2016  
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**ORDER**

Ld. Counsel Mr. Raj Kumar Jhabakh for the Appellant. Ld. Counsel Ms. Nandini Agarwal for the ROC.

In this case ROC has given the report on 06.02.2024 stating that they have no objections for restoration of the company.

However on perusal of records, it is found that proof of primary service of application and notice of hearing to R1 is not available. Further STK-5 and STK-7 also not on record.

Appellant is directed to provide Form STK-5 and STK-7, also serve the application and hearing notice to R1 and file AOS within 2 weeks.

List the appeal on **29.05.2024** for hearing.

**-Sd-**  
**RAVICHANDRAN RAMASAMY**  
**Member (Technical)**

**-Sd-**  
**JYOTI KUMAR TRIPATHI**  
**Member (Judicial)**

phk